NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, CHENNAI HELD ON 22/11/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: CP/620/ (IB)/2017

NAME OF THE PETITIONER(S)

: KASTURI AND SONS LTD

NAME OF THE RESPONDENT(S)

: KAVYA ADVERTISING AND MARKETING PVT LTD

UNDER SECTION

: 9 RULE 6

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1. AISHWARYA · V

FOR RAP PARTHERS

PETITIONER/ OPERATIONAL

CREDITOR

ORDER

Counsel for petitioner/operational creditor present. The matter was posted today for hearing submissions. Counsel for petitioner had filed an affidavit in proof of service of notice to the respondent. No representation on behalf of the respondent on 21.11.2017. Even today the respondents are called but were absent. The service against the respondent is held sufficient. Hence, the respondent is proceeded ex parte. Counsel for petitioner prayed, time for filing, memo suggesting the name of the IRP. Time extended at request. Put up on 28.11.2017.

S Vijayaraghavan Member (Technical)

K Anantha Padmanabha Swamy Member (Judicial)

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